

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI**

Original Application No. 610 of 2025

In the matter of:

Amar Singh**Applicant****Vs.****State of Uttar Pradesh & Ors.****Respondents****Index**

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| 1. | Report of the joint committee in compliance to Hon'ble NGT order dated 08.12.2025 in O.A. No. 610/2025 submitted by DM, Sultanpur, CPCB, UPPCB. | |
| 2. | Annexure I- A copy of notice dated 15.01.2026. | |

**Filed by Advocate Suman Arora
On behalf of Central Pollution Control Board**

Place: Delhi

Dated: 06.02.2026

REPORT OF THE JOINT COMMITTEE

In

Compliance with the

Hon'ble NGT Order dated 08.12.2025

In the matter of

Amar Singh

Versus

State of U.P. & Ors.

In

OA No. 610/2025/PB

-Submitted by-

DM Sultanpur, CPCB and UPPCB

January, 2025

**Report of the Joint Committee in Compliance to the Hon'ble NGT
Order dated 08.12.2025 in the matter of Amar Singh Versus State of
U.P. & Ors. in OA No. 610/2025/PB**

1. Background

The Original Application No. 610/2025 was registered before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, based on a letter petition submitted by Shri Amar Singh, which was treated as a suo motu application in accordance with the law laid down by the Hon'ble Supreme Court in Municipal Corporation of Greater Mumbai vs. Ankita Sinha (2022) 13 SCC 401.

The applicant alleged illegal encroachment and filling of a land Gata No.89 measuring 0.8730 hectares which is registered as a pond. The said pond is situated at Village Lodipur, Post Bharthipur, Tehsil Lambhua, District Sultanpur, Uttar Pradesh. It is alleged that certain private individuals, in connivance with the Gram Pradhan and Village Secretary, have filled up the pond under the pretext of construction of a private road and proposed paving work with Interlocking Tiles.

The applicant further alleged that the said activities have resulted in obstruction of natural drainage, waterlogging and submergence of nearby residential houses, besides adversely affecting rainwater harvesting, biodiversity and environmental sustainability of the area. The allegations also include misuse of government funds and violation of provisions of the Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974, Wetlands (Conservation and Management) Rules, 2017, Uttar Pradesh Zamindari Abolition Act and Section 431 of the Indian Penal Code.

Based on the averments made in the letter petition, the Hon'ble Tribunal observed that the issues raised involve substantial questions relating to the environment. Accordingly, the Hon'ble Tribunal vide order dated 08.12.2025 registered the matter as Original Application No. 610/2025, issued notices

to the concerned authorities and deemed it appropriate to constitute a Joint Committee to verify the factual position and suggest appropriate remedial measures.

2. Formation of the Joint Committee

In compliance to the Hon'ble NGT Orders, a Joint Committee was constituted comprising of the following members.

| | | | |
|----|-----------------------------------|---|--|
| a) | Mr Pranjali Tripathi, Tahsildar | : | Representative of District Magistrate, Sultanpur |
| b) | Mr Sandeep Roy, Scientist E | : | Central Pollution Control Board, Regional Directorate, Lucknow |
| c) | Mr Deepak Mehra, Asst. Env. Engg. | : | Regional Office, Uttar Pradesh Pollution Control Board |

The Hon'ble Tribunal designated the Central Pollution Control Board (CPCB) as the Nodal Agency for coordination, compliance and submission of the Joint Committee report. The Committee was directed to meet within two weeks, conduct a site visit, verify the grievances raised in the application, assess the factual position on ground and suggest appropriate remedial actions. The Committee was further directed to submit its report to the Hon'ble Tribunal within one month.

3. Site Visit

The Joint Committee conducted site visit at the alleged area during 6th January, 2025.

4.0 Observations of the Joint Committee

- a) The Joint Committee members conducted the site inspection and examined the physical status of the pond recorded as Gata No.89 measuring 0.8730 hectares. During the visit, the Committee assessed the extent of encroachment, earth filling activities and presence of constructed structures.
- b) Local stakeholders and Revenue officials (from DM- Sultanpur Office) were also present during the inspection to ascertain the factual position.

The point-wise observations of the Committee with respect to the allegations, as raised by the Applicant is following:

| SlNo. | Allegation by the Applicant | Observation of the Joint committee |
|-------|---|---|
| 1 | In front of the southern edge of plot 86, Girjashankar Shukla and RakeshKumar Pandey, in connivance with the village head and village secretary, have dug out two trolleys of soil with a JCB under the pretext of constructing a personal road and proposed interlocking., | <ul style="list-style-type: none"> • During visit, JCB operations and digging of Soil were not found for construction. • Infront of Plot No.86, a pathway (Kuchcha road) has been built by filling of earthen material in the pond for vehicular/pedestrian movement. • Upon conversation with the local villagers, it was informed that this road was constructed in the year 2002- 03 (approx) in the presence of the then Gram PanchayatPardhaan with the consent of local populace of the area. • The permission was not obtained from Authorities for filling up of pond and associated construction activities. |
| 2 | They have filled up the pond in front of their doorsteps and have constructed concrete structures like iron rods, toilets, and earthen ramps, | On the filled-up area of the pond, several brick/concrete structures (permanent type)(cowshed, stubble storage, agriculture machine storage room) have been built by Mr |

| | | |
|---|---|--|
| | <p>etc., due to which the problem of water drainage is arising in the neighbouring houses, and houses and doors are getting submerged.</p> | <p>Rakesh Kumar Pandey & Mr Girja Shankar Shukla.</p> <p>As per details given in Point No. 1, these structures were also constructed approximately during the year 2002-03</p> <p>During visit, any type of submergence of nearby houses due to drainage system of these brick/concrete structures was not observed</p> |
| 4 | <p>Keeping the complainant's identity confidential is essential for the safety of his life and property. This would be a great kindness on your part. "Take suo motu cognizance of this as a public interest litigation."</p> | <p>On receiving of the direction of Hon'ble NGT- PB, the Local Administration i.e. Tahsildar- Lambua-Sultanpur has registered the eviction case against residents (namely Ms Uma Srivastava, Ms Poonam Mishra and Mr Rakesh Pandey) for which hearing is to be held at the Hon'ble Court of Tahsildar- Lambua, Sultanpur. (copy of notice is enclosed at Annexure I)</p> |

5.0 Summary & Conclusions

- a) Upon investigation, it was observed that there has been encroachment on the pond area, in front of plot no.86. Several brick/concrete structures (permanent type) (cowshed, stubble storage, agriculture machine storage room etc.) have been built by Mr Rakesh Kumar Pandey & Mr Girja Shankar Shukla in the encroached area. Further, a kuccha road has also been constructed in the said area. The local population has informed that this construction was carried out in the year 2002-03 (approx)

- b) During inspection, it was observed that the pond was divided into two parts due to filling up by earthen material (in the year 2002-03) and northern part of pond was dry and had become overgrown with shrubs & bushes. However, on other part of pond (southern side) was having nominal water. As informed by villagers, the pond is generally in dried condition other than monsoon season and no natural water available in the pond. During rainy season, water gets accumulated in the pond.
- c) All the structures (cowshed, stubble storage, agriculture machine storage room etc) built without obtaining permission from local administration may be removed after the hearing proceeding is concluded and order is obtained from Tehsildar court, Lambhua and the earthwork be dredged out to maintain the sanctity of the water body and the area of the pond should be restored as to original by the concerned authorities.
- d) The concerned authorities may keep vigil in the area by increasing patrolling to avoid such type of encroachments.



(Sandeep Roy)
Scientist E,
CPCB RD, Lucknow


05/12/26

(Deepak Mehra)
Assistant Environmental
Engineer, Regional Office,
UPPCB


05/02/26

(Pranjal Tripathi)
Tahsildar
(Representative of District
Magistrate, Sultanpur)

Photographs of the Joint Committee Field visit on 06/01/2025



Kuccha road in front of Plot no. 86



Permanent structures in the encroached area



South side of pond



North side of pond



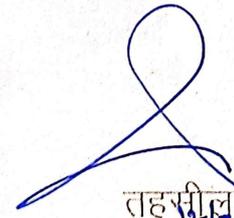
Joint Committee

महोदय,

माननीय राष्ट्रीय हरित अधिकरण में दायर ओ0ए0 संख्या 610/2025 अमर सिंह बनाम् उत्तर प्रदेश राज्य एवं अन्य में पारित आदेश दिनांक 08.12.2025 के अनुपालन के क्रम में ग्राम लोदीपुर परगना मीरानपुर तहसील लम्भुआ जनपद सुलतानपुर की गाटा संख्या 89/0.873हे0 जो कि अभिलेख मे तालाब खाता में अंकित है। उक्त गाटे की स्थलीय व अभिलेखीय जांच राजस्व निरीक्षक रामपुर हनुमानगंज व राजस्व टीम के साथ की गयी। गाटा संख्या 89 के आंशिक भाग पर ग्राम प्रधान द्वारा तालाब के पूर्व दिशा मे स्थित बाग गाटा संख्या 85 मे बनवाये गये इन्टर लॉकिंग का कुछ भाग पडता है, इसके अलावा उमा श्रीवारस्तव पत्नी राधेमोहन श्रीवारस्तव, बांकेलाल सुत बाल गोविंद, रामदत्त सुत रामसनेही, पूनम मिश्रा पत्नी रविशंकर मिश्रा शिवप्रसाद सुत बैजनाथ, राकेश पाण्डेय सुत राम प्रताप पाण्डेय, गिरजाशंकर शुक्ल सुत रामयज्ञ शुक्ल आदि द्वारा शौचालय, टीन शेड, पक्का मकान, गौशाला, भुरसैला बनाकर अवैध कब्जा किया गया है। जिनके विरुद्ध श्रीमान् तहसीलदार महोदय के न्यायालय में उ0प्र0 राजस्व संहिता 2006 की धारा 67(1) के अन्तर्गत बेदखली का वाद विचाराधीन है, जिसकी वाद संख्या क्रमशः T202604680300142, T202604680300143, T202604680300144 तथा अग्रिम तारीख पेशी 15.01.2026 नियत की गयी है।

रिपोर्ट सादर सेवा में प्रेषित

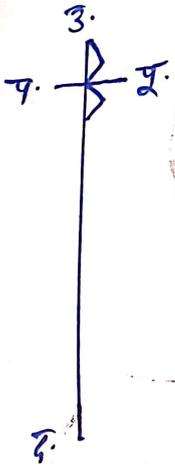
Rush
ल. 8-अप
12/1/2026



तहसीलदार
लम्भुआ, सुलतानपुर।

नजर नम्बर 13

तालाब गाटा सं. १९/०. ४७३ हे. स्थित गा. - लोदीपुर, पर. - मीरानपुर तह. - लम्बुआ
ज. - सुल्तानपुर



 तालाब शक्ति पर हुये
अतिक्रमण को लाल
रंग से दर्शाया गया है।

प्रति
म. ज. - भपरा
12/1/2026

वाद का सारांश

प्रिंट निकालें

मण्डल: - अयोध्या जनपद: - सुल्तानपुर तहसील: - लम्भुआ न्यायालय: - तहसीलदार

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|----------------------------------|---|--------------------------|--|
| वाद सं०: | 142/2026 | कंप्यूटरीकृत वाद सं०: | T202604680300142 |
| वादी / प्रतिवादी के नाम एवम पता: | सरकार, - बनाम उमा श्रीवास्तव आदि, ग्राम लोदीपुर परगना मीरानपुर तहसील लम्भुआ जिला सुल्तानपुर | वाद की स्थिति: | ग्राह्यता |
| वाद प्रकृति: | मूल वाद | दाखिल करने का दिनांक: | 05-Jan-2026 |
| अगला सुनवाई दिनांक: | 15-Jan-2026 | अधिनियम, धारा: | उत्तर प्रदेश राजस्व संहिता - 2006, 67 |
| गाँव और परगने का नाम: | गाँव:-, परगने का नाम:- मीरानपुर | | |

| वादग्रस्त भूमि का विवरण | | | | | | | | |
|-------------------------|------------|--------|----------|---------|-------------------------|----------------|----------------------------|-----------|
| क्र सं० | जनपद | तहसील | परगना | ग्राम | खतौनी खाता संख्या | गाटा संख्या | गाटा यूनिक कोड | क्षेत्रफल |
| 1 | सुल्तानपुर | लम्भुआ | मीरानपुर | लोदीपुर | 00172 | 89 | 170455- 0089- 000061 | 0.8730 |

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वाद का सारांश

प्रिंट निकालें

मण्डल:- अयोध्या जनपद:- सुल्तानपुर तहसील:- लम्भुआ न्यायालय:- तहसीलदार

वाद सं०: 143/2026 कंप्यूटरीकृत T202604680300143
वाद सं०:

वादी / प्रतिवादी के नाम एवम पता: सरकार, -
वनाम
पूनम मिश्रा आदि, ग्राम
लोदीपुर परगना
मीरानपुर तहसील
लम्भुआ जिला
सुल्तानपुर

वाद की स्थिति: ग्राहता

वाद प्रकृति: मूल वाद दाखिल करने का दिनांक: 05-Jan-2026

अगला सुनवाई दिनांक: 15-Jan-2026 अधिनियम, उत्तर प्रदेश राजस्व संहिता -
धारा: 2006, 67

गाँव और परगने का नाम: गाँव:- परगने का नाम:- लोदीपुर

| वादग्रस्त भूमि का विवरण | | | | | | | | |
|-------------------------|------------|--------|----------|---------|-------------------|-------------|--------------------|-----------|
| क्र सं० | जनपद | तहसील | परगना | ग्राम | खतीनी खाता संख्या | गाटा संख्या | गाटा यूनिक कोड | क्षेत्रफल |
| 1 | सुल्तानपुर | लम्भुआ | मीरानपुर | लोदीपुर | 00172 | 89 | 170455-0089-000061 | 0.8730 |

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वाद का सारांश

प्रिंट निकाले

मण्डल: - अयोध्या जनपद: - सुल्तानपुर तहसील: - लम्भुआ न्यायालय: - तहसीलदार

वाद सं०: 144/2026 कंप्यूटरीकृत वाद सं०: T202604680300144

वादी / प्रतिवादी के नाम एवम पता:

सरकार, ग्राम लोदीपुर
परगना मीरानपुर तहसील
लम्भुआ जिला सुलतानपुर
बनाम
राकेश पाण्डेय
आदि, ग्राम लोदीपुर
परगना मीरानपुर तहसील
लम्भुआ जिला सुलतानपुर

वाद की स्थिति: ग्राह्यता

वाद प्रकृति:

मूल वाद

दाखिल करने
का दिनांक:

05-Jan-2026

अगला सुनवाई दिनांक:

15-Jan-2026

अधिनियम,
धारा:उत्तर प्रदेश राजस्व संहिता -
2006, 67

गाँव और परगने का नाम:

गाँव:-, परगने का
नाम:- मीरानपुर

| वादग्रस्त भूमि का विवरण | | | | | | | | |
|-------------------------|------------|--------|----------|---------|-------------------|-------------|--------------------|-----------|
| क्र सं० | जनपद | तहसील | परगना | ग्राम | खतौनी खाता संख्या | गाटा संख्या | गाटा यूनिक कोड | क्षेत्रफल |
| 1 | सुल्तानपुर | लम्भुआ | मीरानपुर | लोदीपुर | 00172 | 89 | 170455-0089-000061 | 0.8730 |

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